

पंचायत से 70 कर्मचारियों की अधिककथित छंटनी के सम्बन्ध में एक आदेश देना किया गया था। दिल्ली प्रशासन, जो कि मुख्यतया इस मामले से सम्बन्धित है, द्वारा उपलब्ध कराई गई सूचना के अनुसार, उन्होंने सम्बन्धित पक्षों के साथ इस मामले पर विचार विमर्श किया था। प्रबन्धकों का यह तर्क था कि ये व्यक्ति फोर्ड फाउण्डेशन के कर्मचारी नहीं थे, बल्कि सम्बन्धित अधिकारियों के निजी कर्मचारी थे। यूनियन के प्रतिनिधि (प्रतिनिधियों) को दिल्ली शासन द्वारा उनके इस तर्क के समर्थन में कि छंटनी किए गये कर्मचारी फोर्ड फाउण्डेशन के कर्मचारी थे, वैध दस्तावेजी साक्ष्य प्रस्तुत करने की सलाह दी गई थी। दिल्ली प्रशासन के अनुसार यूनियन के प्रतिनिधि (प्रतिनिधियों) ने सम्बन्धित दस्तावेजी साक्ष्य प्रस्तुत नहीं किया है। अमनुष्य कर्मचारियों या उनके प्रतिनिधि द्वारा मामले की दिल्ली प्रशासन के साथ शायद पैरवा की जा सकती है।

Setting up of Tripartite Committee at State Level to Review Implementation of Minimum Wages Act

406. SHRI D. P. JADEJA: Will the Minister of LABOUR be pleased to state

(a) whether the Conference of Labour Ministers held at New Delhi during the last week of September, 1974 has suggested the setting up of a tripartite committee at the State level to review the progress of implementation of the Minimum Wages Act, and

(b) whether the recommendation has been accepted and if so, when it is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) No such proposal has been made.

(b) Does not arise.

Strikes Declared Illegal.

409. SHRI H. N. MUKHERJEE.
SHRI C. K. CHANDRAPAN.

Will the Minister of LABOUR be pleased to state:

(a) the number of strikes Government had declared illegal during 1972-73 and 1973-74; and

(b) the reasons for the Government to take this measure in tackling the strikes of the workers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b) Information is being collected and will be laid on the Table of the House after it is received.

Check on unauthorised entry from Bangladesh into India

410. SARDAR SWARN SINGH SOKHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state the immediate steps Government propose to take to stop unauthorised entry of migrants from Bangladesh in future and for return of the migrants who have recently crossed into the Indian border on the pretext of "Exit Permits" issued by the Bangladesh Authorities?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): The Government of India have taken up the matter with the Government of Bangladesh and the Government of Bangladesh have agreed that it will discontinue issuing such exit permits in future. The Border Security Forces have also been alerted to prevent unauthorised entry from Bangladesh. In the case of some who have been detailed, appropriate action would be taken after their antecedents are checked.